

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA./20/607/2018
Dated:20/02/2019**

BETWEEN:

Obbani Sai Manohar Raju,
S/o.Obbani Nagaraju,
Aged about 19 years,
Occ: Medical Student, Gr. C,
R/o. D.No.26-38-117/6A,
13th lane, A.T.Agraharam, G
Guntur, Guntur District,
State of Andhra Pradesh.

..... Applicant

AND

1. Union of India rep. by its
General Manager,
South Central Railway,
Rail Nilayam, Secunderabad,
Telangana.
2. The Divisional Railway Manager,
South Central Railway,
Guntur Division, Guntur.
3. The Sr. Divisional Personnel Officer,
South Central Railway, Guntur Division,
Guntur, Guntur Dist.,
State of Andhra Pradesh.
4. The Dy. Railway Manager,
South Central Railway,
Guntur Division,
Guntur, Guntur Dist,
State of Andhra Pradesh.
5. The Sr. Divisional Finance Manager,
South Central Railway, Guntur Division,
Guntur, Guntur District,
State of Andhra Pradesh.

6. Obbani Nagaraju, S/o. Anjaneyulu,
Aged about 53 years,
Occ: Retd. Express Guard,
R/o. Flat No.A-401, Rama Krishna Towers,
Vidyanagar 1st Lane, Guntur, Guntur District,
State of Andhra Pradesh.

..... Respondents

Counsel for the Applicant : Mrs. B. Geetha, Advocate
Counsel for the Respondents : Mrs. A.P. Lakshmi, SC for Rlys.

CORAM

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER
{Per Hon'ble Mr. B.V. Sudhakar, Admn. Member}

Learned counsel for the applicant informed that Respondents have granted the relief sought in the OA. Hence, the OA has become infructuous. OA is accordingly closed. No order as to costs.

(B.V.SUDHAKAR)
ADMN. MEMBER

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